L. A. Notifications and Declarations

ERNAKULAM DISTRICT

1961 ലെ കേരള സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ 6-ാം വകുപ്പ് പ്രകാരമുള്ള പരസ്യം

നമ്പർ സി-21/2021. 2021 മാർച്ച് 15.

എറണാകുളം ജില്ലയിലെ ആലുവ താലൂക്കിലെ, ആലുവ വെസ്റ്റ്, കീഴ്മാട്, ചൂർണ്ണിക്കര, വില്ലേജുകളിലെയും കണയന്നൂർ താലൂക്കിലെ തൃക്കാക്കര നോർത്ത് വില്ലേജിലെയും താഴെ പറയുന്ന സർവ്വെ നമ്പരുകളിൽപെടുന്ന ഭൂമിയുടെ സർവ്വെ നടത്തണമെന്ന് ഗവൺമെന്റ് നിർദ്ദേശിച്ചിരിക്കുകയാൽ ആലുവ താലൂക്ക്, ആലുവ വെസ്റ്റ്, കീഴ്മാട്, ചൂർണ്ണിക്കര വില്ലേജുകളിലെയും, കണയന്നൂർ താലൂക്കിലെ തൃക്കാക്കര നോർത്ത് വില്ലേജിലെയും സർവ്വെ പ്രവർത്തനങ്ങൾ വേഗം തന്നെ ആരംഭിക്കുന്നതാണെന്നും ആലുവ താലൂക്കിലെ ആലുവ വെസ്റ്റ്, കീഴ്മാട്, ചൂർണ്ണിക്കര വില്ലേജുകളിലെയും കണയന്നൂർ താലൂക്ക്, തൃക്കാക്കര നോർത്ത് വില്ലേജിലെയും താഴെ പറയുന്ന സർവ്വെ നമ്പരുകൾ അതിർത്തി തിരിച്ച് സർവ്വെ ചെയ്യുന്നതാണെന്നും 1961-ലെ കേരള സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ 6(1)-ാം വകുപ്പ് പ്രകാരം ഇതിനാൽ പരസ്യം ചെയ്യുന്നു.

താഴെ പറയുന്ന ഭൂമികളുടെ ഉള്ളിലോ അഥവാ അവയോട് ചേർന്നോ സ്ഥിതി ചെയ്യുന്ന രജിസ്റ്റർ ചെയ്ത ഭൂമികളിൽ അവകാശമുണ്ടെന്ന് തേർച്ച ചെയ്യുന്ന ഏതൊരാളേയും നേരിട്ടോ ഏജന്റ് മുഖേനയോ സ്ഥലത്ത് ജോലി ചെയ്യുന്ന സർവ്വേയറുടെ അടുത്ത് ഹാജരാകുന്നതിനും അതിരുകൾ കാണിച്ചുകൊടുക്കുന്നതിനും അതിനോട് ബന്ധപ്പെട്ട വിവരങ്ങൾ നൽകുന്നതിനും വേണ്ടി തത്സമയം ആവശ്യപ്പെടുമ്പോൾ ഹാജരാകുന്നതിനും വേണ്ടി ഇതിനാൽ ക്ഷണിച്ചുകൊള്ളുന്നു.

പ്രസ്തുത ആക്ടിലെ 6(2) എന്ന വകുപ്പ് പ്രകാരം ഈ പരസ്യം താഴെ പറയുന്ന ഭൂമികളിൽ അവകാശബന്ധമുള്ള ഏതൊരാൾക്കുമുള്ള സാധുവായ നോട്ടീസായി കണക്കാക്കപ്പെടുന്നതാണ്.

പ്രസ്തുത ആക്ടിലെ 6(3) വകുപ്പ് പ്രകാരം രജിസ്റ്റർ ചെയ്ത എല്ലാ കൈവശക്കാരും:

(എ) സർവ്വെ ചെയ്യുന്നതിന് വേണ്ടി നിർമാർജനം ചെയ്യേണ്ട ആവശ്യമുണ്ടായേക്കാവുന്ന വല്ല മരങ്ങളോ കുറ്റിക്കാടുകളോ വേലികളോ അഥവാ സാരവത്തായ മറ്റ് തടസ്സങ്ങളോ 15 ദിവസത്തിനകം മുറിച്ചു കളയുകയോ നീക്കം ചെയ്യുകയോ ചെയ്ത് അതിരുകളോ മറ്റ് ലൈനുകളോ വെടിപ്പാക്കണമെന്നും;

(ബി) കൊടി പിടിക്കുന്നവരെയും ചെയിൻമാൻമാരെയും നിയോഗിച്ച് തത്സമയം ആവശ്യമായേക്കാവുന്ന സമയത്തേക്കും കാലത്തേക്കും തൊഴിലാളികളെ ഏർപ്പെടുത്തണമെന്നും;

(സി) അനുയോജ്യമായ സർവ്വേ അടയാളങ്ങൾ നൽകണമെന്നും മറ്റ് പ്രകാരത്തിൽ പ്രസ്തുത ആക്ടോ അത് പ്രകാരം ഉണ്ടാക്കിയിട്ടുള്ള ചട്ടങ്ങളോ അനുസരിച്ച് ആവശ്യപ്പെട്ടേക്കാവുന്ന സഹായങ്ങൾ സർവ്വേയർക്ക് നൽകണമെന്നും ഇതിനാൽ ആവശ്യപ്പെടുന്നു.

മേൽ പറഞ്ഞ (എ) മുതൽ (സി) വരെയുള്ള ഖണ്ഡങ്ങൾ പ്രകാരമുള്ള ഈ അഭ്യർത്ഥനകൾ അനുസരിക്കുന്നതിൽ ആരെങ്കിലും വീഴ്ച വരുത്തുകയാണെങ്കിൽ ജോലി കൂലിപ്പണിക്കാരെക്കൊണ്ട് ചെയ്യിക്കുന്നതും ആയതിന്റെ ചെലവ് ആക്ടിലും അത് പ്രകാരം ഉണ്ടാക്കിയിട്ടുള്ള ചട്ടങ്ങളിലും വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതുപോലെ വീഴ്ച വരുത്തിയിട്ടുള്ളവരിൽ നിന്നും വസൂലാക്കുന്നതുമാണ്.

ഭൂമിയുടെ വിവരങ്ങൾ

ജില്ല—എറണാകുളം. താലൂക്ക്—ആലുവ.
വില്ലേജ്—ചൂർണ്ണിക്കര. ബ്ലോക്ക് നമ്പർ—34.

സർവ്വെ നമ്പരുകൾ—303, 305, 306, 312, 314, 315, 316, 317, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 448, 449, 450, 451, 453, 454, 455, 460, 484, 485, 486, 492, 493, 494, 495, 498, 499, 553, 554, 555, 556, 557.

വില്ലേജ്—കീഴ്മാട്. ബ്ലോക്ക് നമ്പർ—33.

സർവ്വെ നമ്പർ—21, 22, 23, 28, 29, 31, 32, 33, 34, 41, 42, 55, 56, 57, 58, 63, 65, 67, 68, 69, 71, 73, 74, 207, 208, 209, 212, 213, 215, 216, 217, 218, 227, 228, 229, 230, 233, 234, 260, 261, 262, 263, 264, 267, 268, 269, 270.

വില്ലേജ്—ആലുവ വെസ്റ്റ്. ബ്ലോക്ക് നമ്പർ—59, 60.

സർവ്വെ നമ്പർ—90, 93, 94, 95, 96, 97, 98, 99, 100, 101, 122.

ബ്ലോക്ക് നമ്പർ—60.

സർവ്വെ നമ്പർ—105, 106, 134.

താലൂക്ക്—കണയന്നൂർ.

വില്ലേജ്—തൃക്കാക്കര നോർത്ത്. ബ്ലോക്ക് നമ്പർ—06.

സർവ്വെ നമ്പർ—56, 57, 58, 63, 64, 65.

സ്പെഷ്യൽ തഹശീൽദാരുടെ
കാര്യാലയം, കിഫ്ബി, (ഒപ്പ്)
എറണാകുളം. സ്പെഷ്യൽ തഹശീൽദാർ (എൽ.എ.).

1961-ലെ കേരള സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ 6-ാം വകുപ്പ് പ്രകാരമുള്ള പരസ്യം

നമ്പർ ഡി-48/2021. 2021 മാർച്ച് 22.

എറണാകുളം ജില്ലയിലെ പറവൂർ താലൂക്കിലെ, കുന്നുകര, കരുമാലൂർ വില്ലേജുകളിലെ താഴെ പറയുന്ന സർവ്വെ നമ്പരുകളിൽപെടുന്ന ഭൂമിയുടെ സർവ്വെ നടത്തണമെന്ന് ഗവൺമെന്റ് നിർദ്ദേശിച്ചിരിക്കുകയാൽ പറവൂർ താലൂക്കിലെ, കുന്നുകര, കരുമാലൂർ വില്ലേജുകളിലെ സർവ്വെ പ്രവർത്തനങ്ങൾ വേഗം തന്നെ ആരംഭിക്കുന്നതാണെന്നും പറവൂർ താലൂക്കിലെ കുന്നുകര വില്ലേജിലെ 668, 660 എന്നീ സർവ്വെ നമ്പരുകളും കരുമാലൂർ വില്ലേജിലെ 421 എന്ന സർവ്വെ നമ്പരും അതിർത്തി തിരിച്ച് സർവ്വെ ചെയ്യുന്നതാണെന്നും 1961-ലെ കേരള സർവ്വെയും അതിർത്തിയും സംബന്ധിച്ച ആക്ടിലെ 6(1)-ാം വകുപ്പ് പ്രകാരം ഇതിനാൽ പരസ്യം ചെയ്യുന്നു.

താഴെ പറയുന്ന ഭൂമികളുടെ ഉള്ളിലോ അഥവാ അവയോട് ചേർന്നോ സ്ഥിതി ചെയ്യുന്ന രജിസ്റ്റർ ചെയ്ത ഭൂമികളിൽ അവകാശമുണ്ടെന്നോ തേർച്ച ചെയ്യുന്ന ഏതൊരാളേയും നേരിട്ടോ ഏജന്റ് മുഖേനയോ സ്ഥലത്ത് ജോലി ചെയ്യുന്ന സർവ്വേയറുടെ അടുത്ത് ഹാജരാകുന്നതിനും അതിരുകൾ കാണിച്ചുകൊടുക്കുന്നതിനും അതിനോട് ബന്ധപ്പെട്ട വിവരങ്ങൾ നൽകുന്നതിന് വേണ്ടി തത്സമയം ആവശ്യപ്പെടുമ്പോൾ ഹാജരാകുന്നതിനും വേണ്ടി ഇതിനാൽ ക്ഷണിച്ചുകൊള്ളുന്നു.

പ്രസ്തുത ആക്ടിലെ 6(2) എന്ന വകുപ്പ് പ്രകാരം ഈ പരസ്യം താഴെ പറയുന്ന ഭൂമികളിൽ അവകാശബന്ധമുള്ള ഏതൊരാൾക്കുമുള്ള സാധുവായ നോട്ടീസായി കണക്കാക്കപ്പെടുന്നതാണ്.

പ്രസ്തുത ആക്ടിലെ 6(3) വകുപ്പ് പ്രകാരം രജിസ്റ്റർ ചെയ്ത എല്ലാ കൈവശക്കാരും:

(എ) സർവ്വെ ചെയ്യുന്നതിന് വേണ്ടി നിർമാർജനം ചെയ്യേണ്ട ആവശ്യമുണ്ടായേക്കാവുന്ന വല്ല മരങ്ങളോ കുറ്റിക്കാടുകളോ വേലികളോ അഥവാ സാരവത്തായ മറ്റ് തടസ്സങ്ങളോ 15 ദിവസത്തിനകം മുറിച്ചു കളയുകയോ നീക്കം ചെയ്യുകയോ ചെയ്ത് അതിരുകളോ മറ്റ് ലൈനുകളോ വെടിപ്പാക്കണമെന്നും;

(ബി) കൊടി പിടിക്കുന്നവരെയും ചെയിൻമാൻമാരെയും നിയോഗിച്ച് തത്സമയം ആവശ്യമായേക്കാവുന്ന സമയത്തേക്കും കാലത്തേക്കും തൊഴിലാളികളെ ഏർപ്പെടുത്തണമെന്നും;

(സി) അനുയോജ്യമായ സർവ്വേ അടയാളങ്ങൾ നൽകണമെന്നും മറ്റ് പ്രകാരത്തിൽ പ്രസ്തുത ആക്ടോ അത് പ്രകാരം ഉണ്ടാക്കിയിട്ടുള്ള ചട്ടങ്ങളോ അനുസരിച്ച് ആവശ്യപ്പെട്ടേക്കാവുന്ന സഹായങ്ങൾ സർവ്വേയർക്ക് നൽകണമെന്നും ഇതിനാൽ ആവശ്യപ്പെടുന്നു.

മേൽ പറഞ്ഞ (A) മുതൽ (C) വരെയുള്ള ഖണ്ഡങ്ങൾ പ്രകാരമുള്ള ഈ അഭ്യർത്ഥനകൾ അനുസരിക്കുന്നതിൽ ആരെങ്കിലും വീഴ്ച വരുത്തുകയാണെങ്കിൽ ജോലി കൂലിപ്പണിക്കാരെക്കൊണ്ട് ചെയ്യിക്കുന്നതിനും ആയതിന്റെ ചെലവ് ആക്ടിലും അത് പ്രകാരം ഉണ്ടാക്കിയിട്ടുള്ള ചട്ടങ്ങളിലും വ്യവസ്ഥ ചെയ്തിട്ടുള്ളതുപോലെ വീഴ്ച വരുത്തിയിട്ടുള്ളവരിൽ നിന്നും വസൂലാക്കുന്നതുമാണ്.

ഭൂമിയുടെ വിവരങ്ങൾ

ജില്ല—എറണാകുളം. താലൂക്ക്—പറവൂർ.

വില്ലേജ്—കുന്നുകര.

സർവ്വെ നമ്പരുകൾ—431, 629, 630, 631, 634, 658, 659, 660, 661, 667, 668, 669, 670.

വില്ലേജ്—കരുമാലൂർ.

സർവ്വെ നമ്പർ—390, 395, 421, 427.

സ്പെഷ്യൽ തഹസീൽദാരുടെ
കാര്യാലയം, കിഫ്ബി, (ഒപ്പ്)
എറണാകുളം. സ്പെഷ്യൽ തഹസീൽദാർ (എൽ.എ.).

KOZHIKODE DISTRICT

NOTIFICATION

Under Section 9(2) of Kerala Survey and Boundaries Act 1961

No. B.1634/2017. *6th March 2021.*

The sub joined statement are the extract of Survey field registers giving particulars of land registered and surveyed in the name of concerned.

Appeal if any against the survey should be presented within three months from the date of publication of this notice to the officer incharge of survey whose head quarters are to Kozhikode.

Field maps may be obtained on application and payment of this fees presented from time to time.

Name of acquisition—Acquisition for the widening of Bell Mouth on Panath thazham-CWRDM Road at Manathanath thazham, Chevayur Village.

Schedule

District—Kozhikode. *Taluk*—Kozhikode.
Village—Chevayur. *Desom*—Chevayur.

Initial Survey/Resurvey Accounts			*As per Revenue account*	*As new surveyed*		*Remarks*
Survey field No.	*Sub Division No.*	*Area in Hectare*	*Sub Division*	*Area in Hectare*	*Classification*	
(1)	(2)	(3)	(4)	(5)	(6)	(7)
183	183/9	0.2289	183/9	0.2257	Garden	
			183/20	0.0017	Puramboke	Existing Road
			183/21	0.0015	Puramboke	PWD Road

(1)	(2)	(3)	(4)	(5)	(6)	(7)
184	184/1	0.4120	184/1	0.4085	Garden	
			184/9	0.0018	Puramboke	PWD Road
			184/10	0.0017	Puramboke	Existing Road
	184/6	1.9798	184/6	1.9431	Garden	
			184/11	0.0061	Puramboke	PWD Road
			184/12	0.0058	Puramboke	Existing Road
			184/13	0.0048	Puramboke	PWD Road

Office of the Special Tahsildar, (Sd.)
Kozhikode City Road Improvement Project, Kozhikode. *Special Tahsildar (LA).*

NOTIFICATION

Under Section 9(2) of Kerala Survey and Boundaries Act 1961

No. B.2180/2018. *6th March 2021.*

The sub joined statement is the extract of Survey field registers giving particulars of land registered and surveyed in the name of concerned. Appeal if any against the survey should be presented within three months from the date of publication of this notice to the officer incharge of survey whose head quarters are to Kozhikode.

Field maps may be obtained on application payment of this fees presented from time to time.

Name of acquisition—Narikkuni–Poonoor Road junction formation.

Schedule

District—Kozhikode. *Taluk*—Kozhikode.
Village—Narikkuni. *Desom*—Nediyanad.

Initial Survey			*As per Revenue Accounts*	*As now surveyed*	
Survey field No.	*Sub Division No.*	*Area in Hectare*	*Sub Division No.*	*Area in Hectare*	*Classification*
234/6	234/6	0.0324 H	234/6	0.0264	Wet
			234/6A	0.0034	PWD Road Puramboke
			234/6B	0.0026	PWD Existing Road Puramboke

Office of the Special Tahsildar, (Sd.)
Kozhikode City Road Improvement Project, Kozhikode. *Special Tahsildar (LA).*

Gaz. No. 17/2021/DTP (CLR).

KANNUR DISTRICT

Form No. 16

(*See* Rule 79)

NOTIFICATION

Under Section 6 of the Kerala Survey and Boundaries Act, 1961

No. B3-18109/2015. *27th February 2021.*

Whereas, the Government have directed the survey of lands comprised in survey numbers noted below, New Naduvil Village, Thaliparamba Taluk, it is hereby notified under sub section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the village soon and the survey numbers of the above said village noted below will be demarcated and surveyed; and that every person claim in to be interested in the registered lands situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

(a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or other lines, the clearance of which may be necessary for the purposes of survey; and

(b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chain man; and

(c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demand under the said Act or the rules made thereunder.

If any person fails to comply with these requisition under clauses (a) to (c) mentioned above the work will be got done by employing hired and the cost thereof will be recovered from the defaulters as provided in the Act and rules made thereunder.

Details of Land

District—Kannur. Taluk—Thaliparamba.

Village—New Naduvil. Desom—Naduvil.

Survey No.—306.

Extent—3.0432 Hector.

Taluk Office, (Sd.)

Thaliparamba. *Tahsildar.*

Form No. 16

(*See* Rule 79)

NOTIFICATION

Under Section 6 of the Kerala Survey and Boundaries Act, 1961

No. B3-1321/2020. *4th March 2021.*

Whereas the Government have directed the survey of lands comprised in survey numbers noted below Kuttiyeri Village, Thaliparamba Taluk, it is hereby notified under sub-section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the village soon and the survey numbers of the above said village noted below will be demarcated and surveyed; and that every person claim in to be interested in the registered lands situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

(a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or other lines, the clearance of which may be necessary for the purposes of survey; and

(b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainman; and

(c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demand under the said Act or the rules made thereunder.

If any person fails to comply with these requisition under clauses (a) to (c) mentioned above the work will be got done by employing hired and the cost thereof will be recovered from the defaulters as provided in the Act and rules made thereunder.

Details of Land

District—Kannur. *Taluk*—Thaliparamba.
Village—Kuttiyeri. *Desom*—Kanhirangad.

Re-Survey No.—42/1.

Extent—3.4047 Hector.

Taluk Office, (Sd.)
Thaliparamba. *Tahsildar.*

Form No. 16

NOTIFICATION

Under Section 6 of the Kerala Survey and Boundaries Act, 1961

Ref. D1-21116/2013. *12th March 2021.*

Whereas the Government have directed the survey of lands comprised in survey numbers noted below Thalassery Village, Thalassery Taluk it is hereby notified under sub-section (1) of Section 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the village soon and the survey numbers of the above said village noted below will be demarcated and surveyed; and that every person claiming to be interested in the registered lands situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employee in the locality land also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection therewith.

Under sub-section (2) of Section 6 of the said Act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under Sub-section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

(a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or other lines, the clearance of which may be necessary for the purpose of survey; and

(b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainman; and

(c) to provide suitable survey marks and otherwise to give such assistance in the survey as may be demanded under the said Act or the rules made thereunder.

If any person fails to comply with these requisitions under clauses (a) to (c) mentioned above the work will be got done by employing hired and the cost thereof will be recovered from the defaulters as provided in the Act and rules made thereunder.

Details of Land

District—Kannur. *Taluk*—Thalassery.
Amsom—Thalassery. *Desom*—Vadikkakam.

Re-Survey No.—Ward I, Block 10, TS–233.

Extent—0.0617 Hector.

Taluk Office, (Sd.)
Thalassery. *Tahsildar.*

NOTIFICATION

UNDER SECTION 9(2) OF THE KERALA SURVEY AND BOUNDARIES ACT 1961

No. A2.389/2010. *22nd February, 2021.*

The subjoined statement is an extract from the survey field register giving particulars of the lands registered and surveyed in the name of concerned. Appeal, if any, against the survey should be presented within one month from the date of publication of this notice to the Officer-in-charge of the survey whose Head quarters are at Mattannur.

Field maps be obtained on application and payment of the fees prescibed from time to time.

Name of acquisition—Land acquisition for Kannur Airport.

SCHEDULE

District—Kannur. *Taluk*—Iritty.
Village—Pazhassi. *Desom*—Mattannur.

	As per Revenue Accounts			*As now surveyed*				
Village Desom	*Resurvey Field No.*	*Sub Division No.*	*Area in Hectare*	*Survey Field No.*	*Sub Division No.*	*Area in Hectares*	*Patta Land in Hectares*	*LA Land in Hectares*
Pazhassi Mattannur	3	1	2.9056	3	1	2.9056	0.4856	2.4200

Office of the Special Tahsildar,
LA (Airport), No. 1, Mattannur.

(Sd.)
Special Tahsildar (LA),
(Airport No. 1).

NOTIFICATION

UNDER SECTION 9(2) OF THE KERALA SURVEY AND BOUNDARIES ACT 1961

Ref. D1.8641/2012. *3rd March 2021.*

The subjoined statement is an extract from the survey field register giving particulars of the lands registered and surveyed in the name of concerned. Appeal, if any, against the survey should be presented within three months from the date of publication of this notice to the Officer-in-charge of the survey whose quarters are at Thalassery.

Field maps be obtained on application and payment of the fees prescibed from time to time

Name of Trnasfer : Land transfered to Fire and Rescue Department for construction of Fire station.

Award No. : G.O. (ms) letter No. 54/2014/RD. dated 28-1-2014.

SCHEDULE

District - Kannur *Village* - Panoor.
Taluk - Thalassery *Desom* - Panoor.

(As per Revenue Accounts as per Surveyed)

Initial Survey/Resurvey/ Revision Survey		*As per Revenue Records*			*As now surveyed*	
Survey field No.	*Sub Division No.*	*Survey Field No.*	*Sub Division No.*	*Area in Hector*	*Area in Hector*	*Remarks*
..	..	33	2C	0.7001	..	..
33	2C	..	..	..	0.4735	
33	6	..	..	..	0.2266	

Thaluk Office,
Thalassery.

(Sd.)
Tahsildar.

KASARAGOD DISTRICT

Form No. 16

(*See* Rule 79)

NOTIFICATION

Under Section 6 of the Kerala Survey and Boundaries Act, 1961

Ref. B-479/2020. *9th March 2021.*

Whereas, the Government have directed the survey of lands comprised in survey numbers noted below, in Thrikaripur South Village of Hosdurg Taluk is hereby notified under sub section (1) 6 of the Kerala Survey and Boundaries Act, 1961, that survey operation will be started in the village soon and the survey numbers of the above said village noted below will be demarcated and surveyed, and that every person claiming to be interested in the registered lands situated within or adjoining the above mentioned lands is hereby invited to attend immediately either in person or by agent on the surveyor employed in the locality and also from time to time when called upon for the purpose of pointing out the boundaries and supplying information in connection herewith. Under sub-section (2) section 6 of the above said act, this notification shall be held to be a valid notice to every person having any interest in the above said lands.

Under section (3) of Section 6 of the above said Act, all the registered holders are hereby required:—

(a) to clear within 15 days by cutting down or removing any trees, jungle, fences, standing crops or other material obstructions, the boundaries or other lines, the clearance of which may be necessary for the purposes of survey; and

(b) to provide labour at such time and for such periods as may from time to time be required by furnishing flag holders and chainman; and

(c) to provide suitable survey marks and otherwise to give such assistance in the survey may be demand under the said Act or the rules made thereunder.

If any person fails to comply with these requisition under clauses (a) to (c) mentioned above the work will be got done by employing hired labour and the cost thereof will be recovered from the defaulters as provided in the Act and rules made thereunder.

Details of Land

District—Kasaragod

Taluk—Hosdurg. *Village*—Thrikaripur South.

Re-survey No.—120, 132, 137, 139, 140, 141.

Description—Garden land.

Office of the Special Tahsildar (LA), (Sd.)
Kasaragod. *Special Tahsildar (L.A.).*